



Newsletter

e-Committee, Supreme Court of India

Special
Edition



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Extension of Mandatory E-Filing of All Single Bench Criminal Matters in Rajasthan High Court

RAJASTHAN HIGH COURT

No.PA/RG/Misc./2025/38

Date: 09.01.2025

NOTIFICATION

In continuation of this office previous notifications no.PA/RG/Misc./2020 dated 08.04.2020; PA/RG/Misc./2021 dated 20.12.2021; PA/RG/Misc./2022 dated 17.12.2022; PA/RG/Misc./2023 dated 20.07.2023; PA/RG/Misc./2024 dated 18.05.2024 & PA/RG/Misc./2024 dated 07.06.2024 regarding Mandatory e-Filing, it is hereby notified that from 01.03.2025, filing of all Single Bench Criminal Matters including Criminal Writs shall be only through mandatory e-filing in terms of guidelines issued for e-filing in Rajasthan High Court as amended on 11.08.2023, copy of which is enclosed herewith.

For this purpose, the learned Advocates/ litigants are advised to start e-filing of all Single Bench Criminal Matters including criminal writs w.e.f. 1.2.2025 followed by hard copy of appeal/ revision/ petition/ documents etc.

On and after 01.03.2025, no physical filing shall be entertained for the matters covered under "SB Criminal Matters" Category, except in accordance with the guidelines for e-filing (as amended from time to time).

In above cases, filing of reply, affidavit, application etc. etc. either by private party or by Government shall also be through mandatory e-filing.

e-filing will be done on e-Filing Portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <https://filing.ecourts.gov.in/pdedev/>.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

By Order


REGISTRAR GENERAL

Date: 09.01.2025

No.RHCB/Reg-CPC/2025/39

e-filing of all Single Bench Criminal matters including criminal writs are being made mandatory in Rajasthan High Court through e-filing portal w.e.f. 01.03.2025. For this purpose, the learned Advocates/ litigants, with a view to get accustomed to the system of e-filing, have been advised to start e-filing of all Single Bench Criminal Matters w.e.f. 01.02.2025. After this notification, e-filing of all types of cases except the Single Bench Writ Petitions have been made mandatory in Rajasthan High Court.

Development of Documents Defect Management System

The Document Defect Management System is an innovative digital platform developed by the Technical Team of Rajasthan High Court. This system is designed to streamline the

process of identifying, managing and rectifying defects in documents submitted by advocates and litigants during court proceedings. This will help in reducing delays caused by document related discrepancies; ensuring prompt information of any defects to advocates and litigants in their submissions and will provide an easy to use interface. The defect information will be notified in real time by displaying on the website as also communication via SMS on registered mobile numbers of advocates and litigants. To ensure effective implementation and usage of DDMS, online training sessions will also be imparted to all concerned stakeholders. This facility will benefit in reducing physical visits, faster case processing and enhancing communication and document handling processes.

ECT_12_2025 Training Conducted By Gauhati High Court, Aizawl Bench In Collaboration With Judicial Academy, Assam



Training On Computer Skill Enhancement Programme Level I & II and eCourts Programme At All District Headquarters ECT_12_2025 Organised by Gauhati High Court, Aizawl Bench in collaboration with Judicial Academy, Assam on 24.01.2025. Resource Persons are Mr. Anup Khanal, Civil Judge (Sr. Div.)

cum Asst. Sessions Judge, Kokrajhar, Assam, Mr. V. Vanlalhriata, Civil Judge (Sr. Div.), Champhai, Mizoram, Mr. Kishore Talukdar, Systems Officer, Kamrup (M), Assam. Total 17 Nos. of Judicial Officers of Mizoram Judicial Services (MJS) attended the training.

Demystifying Key Concepts: This session was led by Dr. Ananth Prabhu G, Professor in Computer Engineering, Cyber Security & Cyber Law Trainer. His engaging and interactive approach provided judicial staff with practical insights into emerging cyber threats and best practices for securing judicial data.

The training was inaugurated in the presence of Mr. Dinesh N.G., Registrar (Computers), High Court of Karnataka and Smt. H.R. Radha, Director, Karnataka Judicial Academy who emphasized the growing need for cyber security awareness within the judicial system.

They highlighted that this initiative aligns with the eCourts Phase III vision of enhancing digital security, promoting safe digital practices.

Key Highlights of the Session: Dr. Ananth Prabhu G masterfully simplified complex cyber security concepts, ensuring that every participant could grasp the essentials of digital safety and legal frameworks. The session covered:-

Cyber Threats in Judiciary & Digital Vulnerabilities:

- Rise of cybercrime and its impact on the legal system.
- Real-world hacking techniques and case studies.
- Threats from social engineering, phishing, and identity theft.

Cyber Safety & Secure Digital Practices for Judiciary Staff:

- Secure handling of case files and confidential legal documents.
- Implementation of strong authentication methods (passwords, biometric security).

Digital Forensics & Cyber Investigation in Judiciary:

- Understanding the role of digital evidence in court cases.
- Techniques for tracking cyber criminals and investigating data breaches.
- Measures to protect electronic judicial records from cyber attacks.

Cyber Law & Compliance Under the eCourts Project:

- Overview of the Indian IT Act & judiciary's role in cybercrime prevention.
- Responsibilities of High Court staff in cyber security governance.
- Ensuring data integrity & compliance with eCourts guidelines.

An Interactive & Transformative Learning Experience: The session was highly engaging, with 302 staff members actively participating in Q&A discussions, real-world case

analysis, and interactive cyber security exercises. Dr. Ananth Prabhu G expertly addressed participants' concerns, providing practical solutions and real-life examples to demonstrate the importance of cyber safety in judicial operations.

His ability to simplify complex cyber security concepts made the session insightful and application-driven. Both Mr. Dinesh N.G., Registrar (Computers), High Court of Karnataka, and Smt. H.R. Radha, Director, Karnataka Judicial Academy, praised Dr. Ananth Prabhu G for his exceptional ability to make cyber security accessible and relevant to the judiciary.

They commended the Hon'ble e-Committee's initiative under eCourts Project Phase III, emphasizing that such training is critical for safeguarding the judiciary's digital assets.

Building a Cyber-Secure Judiciary:

The Road Ahead: This training program is part of the eCourts Project Phase III broader effort to equip judicial staff with digital security knowledge and promote cyber-safe practices in the judiciary's digital transformation journey.

With cyber threats becoming more sophisticated, ongoing training programs will be conducted to further strengthen cyber security preparedness across various judicial offices.

The eCourts initiative continues to play a crucial role in ensuring that the judiciary remains digitally secure, resilient and well-prepared for emerging cyber challenges.

An Engaging & Impactful Learning

Experience: The session was highly

interactive, with enthusiastic participation from the attendees. The 302 staff members engaged in Q&A discussions, sharing their concerns about cyber threats affecting judicial operations. Dr. Ananth Prabhu G addressed their queries with practical solutions and real-life examples, making the session insightful and application-oriented.

The Registrar Computers and the Director of Karnataka Judicial Academy commended Dr. Ananth Prabhu G for his expertise and engaging teaching methods. They acknowledged the e-Committee's initiative under the eCourts Project Phase III as a crucial step in enhancing cyber awareness and digital security measures in the judiciary.

Inauguration of Law Report Online Access Desk for Learned Members of the Bar and Litigants of the High Court of Tripura



On 26.01.2025, Hon'ble Mr. Justice Apareesh Kumar Singh, Chief Justice of the High Court of Tripura inaugurated the Law Report Online Access Desk in the eSewa Kendra of the High Court. The event was also graced by the presence of other Hon'ble Judges of the High Court and the Learned members of the Bar.

This Access Desk intends to provide seamless access to legal resources for the Learned Members of the Bar and litigants. This dedicated Access Desk will enable Bar members and litigants to efficiently access judgments from the Supreme Court of India, High Courts, Tribunals and Commissions.

Successful Migration of CIS 4.0 in the State of Punjab and Haryana

S.No	State	Total No. of Establishments	Previous Versions	NC3.2	NC4.0	NC4.0 Today	Balance	Percentage of completion
1	Chandigarh	3	0	3	0	0	0	100 %
2	Haryana	148	0	148	0	0	0	100 %
3	Punjab	197	0	197	0	0	0	100 %
Grand Total		349	0	349	0	0	0	

The 126 locations across the states of Punjab, Haryana and Chandigarh have been successfully migrated from CIS 3.2 to CIS 4.0. All the locations

are now live, and data is being replicated to the Bhubaneswar server, along with being tagged to the NJDG Server.

Under E-Court Project, Installation, Testing And Commissioning of SDWAN Connectivity in the Hon'ble High Court of Punjab and Haryana

Under the e-Courts Mission Mode Project on 09.09.2024, the Network Team (ASD Lab) has completed the installation, testing and commissioning work and in hardware device, 2 Versa Router-750

and 1 Modem and link circuit is also installed and tested under the directions received from the Department of Justice and BSNL on 31.01.2025 as under :-

Link Circuit details :-

Link Description	Type of Link (MPLS/ FTTH/ Broadband/ SIM based/ VSAT)	Link Bandwidth	Circuit ID	WAN IP
Primary Link	MPLS	100 MBPS	xxxx	xxxx
Secondary Link	Broadband	300 MBPS	xxxx	xxxx

VC Host (Tech) on Contractual Basis at Madras High Court



The Madras High Court directed the State Government to sanction necessary funds to deploy Contract staff possessing qualification (i) B.Sc/BCA, (ii) B.E. / B.Tech/ MCA/M.Sc, (III) M.E / M.Tech to act as “VC Host” for conducting court proceedings through Video Conferencing in the Principal Seat of Madras High Court and Madurai Bench. Based on the High Court’s recommendation, the Government of Tamil Nadu vide G.O. (Ms) No. 322, Home(Courts-IV) Department, dated 03.06.2024, has sanctioned 75 posts of VC Host to the Principal Seat at Madras and Madurai Bench of

Madras High Court. In order to fill up the post of VC Host (Technical) to assist the Court proceedings in Video Conference, the Madras High Court has hosted Notification No. 355/2024 dated 22.11.2024 in the Madras High Court Website and District Court Websites inviting applications from eligible candidates for the recruitment of 75 VC Host (Technical). Through Written examination and Oral interview, the Madras High Court has recruited 75 VC Host (Technical). 50 and 25 VC Hosts have been deployed in the Principal Bench and Madurai Bench of Madras High Court respectively.

ICT & eCourts Induction Programme through Delhi Judicial Academy in Tis Hazari District Court



The training programme Training Programme w.r.t. “ICT & eCourts Induction Programme for the newly recruited DJS Officers” Programme Code ECT_17_2024 scheduled for 8th – 9th January 2025 (Half Day-Post Lunch) from 01:45 PM to 05.:00 PM

at District Head Quarters through Delhi Judicial Academy, through online mode using Cisco Web-Ex Online Meeting Platform.” and total number of participants attended the training programme is 25.

Training Programme w.r.t."How to transfer case through Establishment transfer in CIS 4.0 in Tis Hazari District Court

Training Programme w.r.t."How to transfer case through Establishment transfer in CIS 4.0. scheduled for

10.01.2025 4.00 to 5.00 PM at District Head Quarter and total number of participants is 08.

Training Programme on NSTEP and Official E-mail ID in Tis Hazari District Court

Training Programme on NSTEP and Official E-mail ID scheduled for 29.01.2025 and 30.01.2025 on 2.30 to 4.00 PM at District Head Quarter for

Ahlmad, Assistant Ahlmad and Process Server, total number of participants is 119.

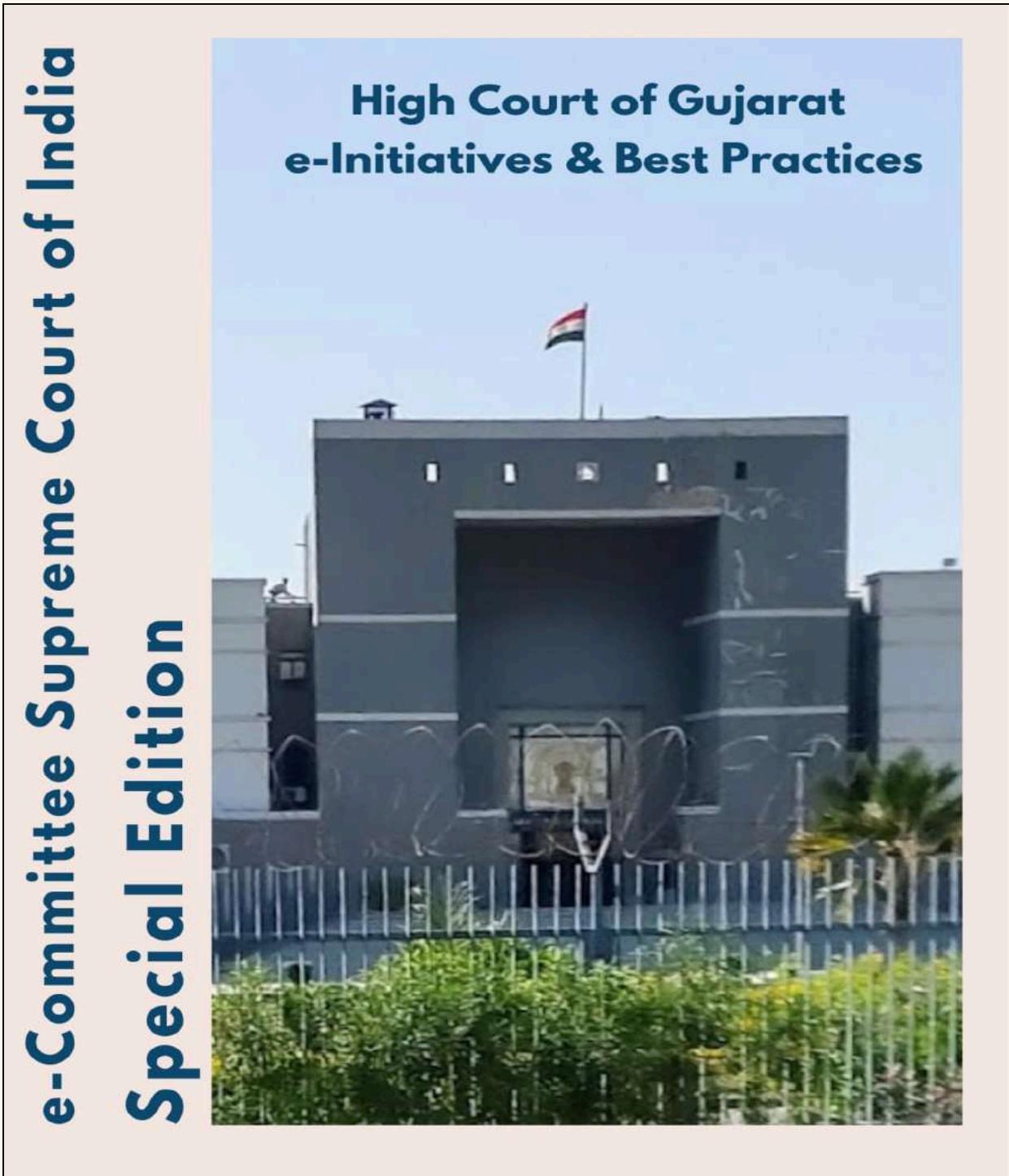
Karkardooma District Court Conducts a Training Programme for the Newly Recruited DJS Officers



The training programme Training Programme w.r.t. "ICT & eCourts Induction Programme for the newly recruited DJS Officers" Programme Code ECT_17_2024 scheduled for 8th – 9th January 2025 (Half Day-Post

Lunch) from 01:45 PM to 05.:00 PM at District Head Quarters through Delhi Judicial Academy, through online mode using Cisco Web-Ex Online Meeting Platform."

SPECIAL EDITION: High Court of Gujarat: e-Initiatives and Best Practices



Message from Hon'ble Chief Justice and Chairperson of IT committee of the High Court of Gujarat



HON'BLE MRS. JUSTICE SUNITA AGARWAL
THE CHIEF JUSTICE & CHAIRPERSON OF I.T.
COMMITTEE OF THE HIGH COURT OF GUJARAT



MESSAGE

With immense pleasure and gratitude, I take this opportunity to write a message for the special annual edition of the newsletter for the High Court of Gujarat, as part of the series of special edition newsletters published by the Hon'ble eCommittee of the Supreme Court of India.

The integration of technology into the justice delivery system is no longer a distant vision—it is our present reality, continuously shaping the way courts function and justice is administered. This special edition of the newsletter stands as a testament to the transformative journey undertaken by the High Court of Gujarat in embracing ICT advancements to enhance efficiency, accessibility, and transparency. Being the Chairperson of the ICT Committee, it is heartening for me to present this document.

While our efforts remain steadfast in ensuring an ICT-enabled justice system, the true strength of digital transformation lies in collaboration. The exchange of best practices among High Courts has been instrumental in fostering innovation and efficiency. Through this platform, we not only reflect on the milestones achieved but also reaffirm our collective commitment to a future where courts transcend physical boundaries and become seamlessly accessible services for all.

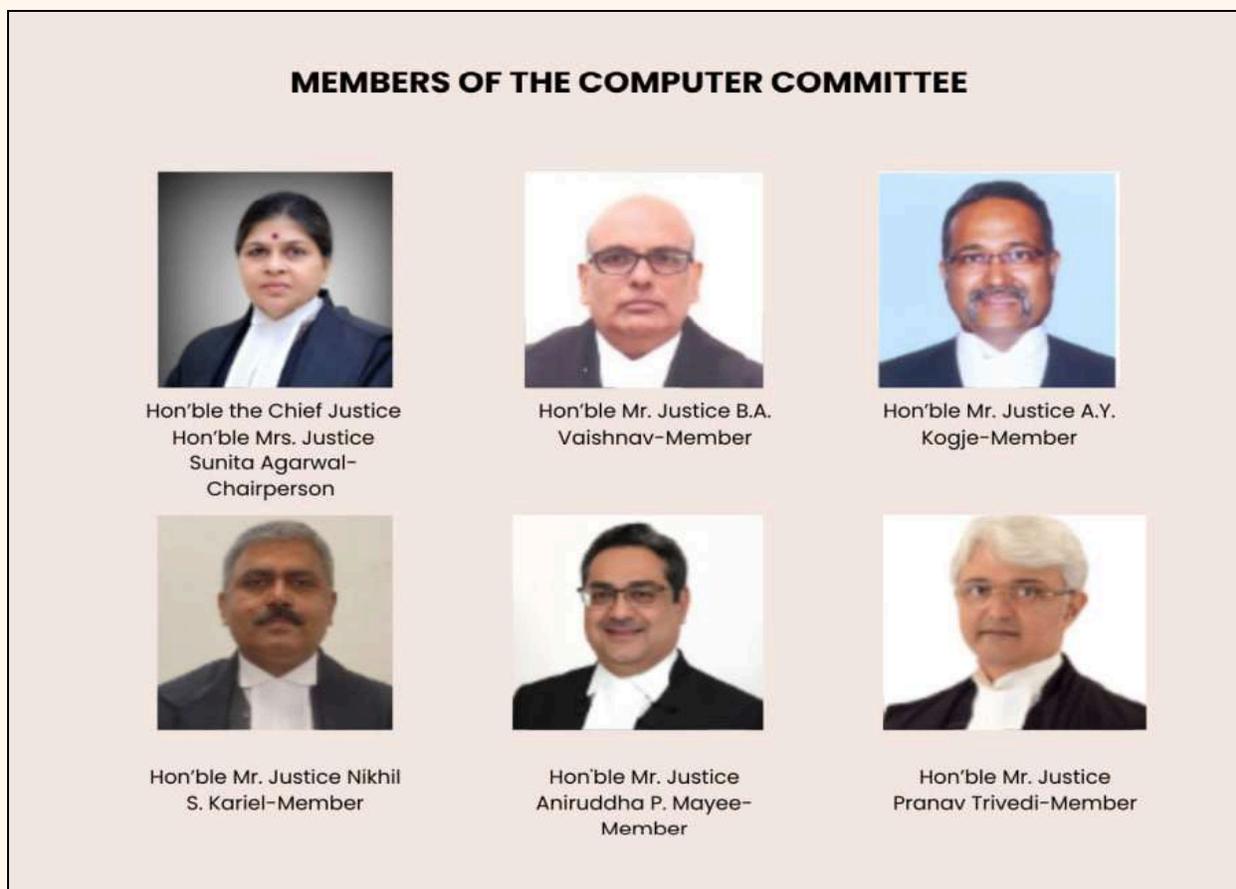
This special edition of the newsletter not only captures the journey of hardware and infrastructure advancements from Phase I to Phase II and into the first year of Phase III of the eCourts Project but also showcases a remarkable array of pioneering In-house e-initiatives developed by the team of the IT Cell of the High Court of Gujarat under the guidance of ICT Committee. These innovative steps are "Email My Case Status (EMCS)*"; Live Streaming of Court Proceedings; Virtual Justice Clocks; Digital Hybrid Family Courts; Remote Adjudication Courts for Negotiable Instruments Act Cases; Auto Listing of Cases in the High Court; the eSummons Platform with Digitally Signed Criminal eProcesses. A Vision Document has been prepared with the dream of making the Gujarat High Court a paperless High Court. In the process we have engaged all stakeholders to ensure seamless implementation of all phases of making both the courts and the registry of the High Court paperless. Once implemented it will set a new benchmark in the adoption of technology in the justice delivery system.

These initiatives are a testament to the dedication and expertise of the IT Cell team of the High Court under the direct supervision of the Registrar ICT, whose relentless efforts have been instrumental in making them a reality. Their commitment to technological advancement has significantly contributed to enhancing the performance of the judicial system. I have had the privilege, as the Chairperson of the I.T. Committee, to work alongside the Hon'ble Judges (Members) of the ICT Committee and the IT Cell team, witnessing their hard work and dedication firsthand. This collective effort has been key to driving a transformative and forward-looking approach to technology-driven justice delivery systems.

The High Court of Gujarat remains committed to collaborating with other High Courts and would be honored to share any further technical insights on hardware deployment and software development for the e-initiatives mentioned in this newsletter. Through this exchange of knowledge, we hope to contribute to the collective joint endeavor towards a more efficient and transparent judicial system.

With a shared dedication to technological advancement, may the journey toward transforming 'Courts as a Place' into 'Courts as a Service' continue to thrive. Wishing every High Court IT team success in this pursuit.

Members of the Computer Committee of the High Court of Gujarat



Achievements of the Phase I and Phase II of e-Courts Project of the High Court of Gujarat

Laptop & Printers for Judicial Officers: Under Phase-I of the eCourts Project, Judicial Officers were provided with 835 nos. of HP Laptops and HP printers to the Judicial Officers for their office use.

The said outdated laptops were replaced with Acer made laptops in 2013. Subsequently, in 2022, Chromebook laptops were provided to the Judicial Officers.

Network connectivity: The Gujarat Judiciary was provided with Leased Line connectivity only through GSWAN. Under Phase I of the eCourts Project, 54 NICNET connectivity and 17 GSWAN connectivity were provided at the Gujarat High Court & Gujarat District Judiciary, for which the eCommittee provided funds for two years, and thereafter the same is continued from the State Government funds.

Site Preparation for Server Room and Judicial Service Centers (JSC): The eCommittee under Phase I of the eCourts project provided funds to create Computer Centers for 247 Court Complexes of the Gujarat Judiciary. From these funds, the Site preparation work of the Computer Centre was completed in 231 Court Complexes.

Technical Manpower: Under Phase I of the eCourts Project, technical manpower, viz. System Officers and System Assistances were hired for the Gujarat District Judiciary, from the Agency empanelled by the NIC at that relevant time, initially from the fund allocated by the eCommittee.

Thereafter, the State Government provided funds for continuing outsourced Technical Manpower and finally the State Government sanctioned 2 technical posts for each District of Gujarat State on a regular basis and the High Court of Gujarat had appointed the Technical manpower on a regular basis.

DG Sets: The eCommittee under Phase I of the eCourts project provided funds for the procurement of the DG Sets. From these funds, 119 DG Sets were provided to the Gujarat District Judiciary.

Data Entry: Initially, training on CIS Software Module was provided to all the Staff Members of the Subordinate Courts, for feeding backlog data and data entries were carried out by the Court staff using the laptops provided to the Judicial Officers under the eCourts Mission Mode Project. Data validation was also done by the concerned Judicial Officers of the respective Courts.

Online Sick/Leave Application System: The Online Sick/Leave Application System was introduced for applying for Sick or Leave Note by entering the One Time Password generated, which was generated by the system and sent to their registered mobile number via SMS.

Pre-formatted NOTICE/WRITS/SUMMONS: An application to generate preformatted Notice/Writs/summons was implemented, for saving manpower and man-hours.

Pre-formatted Order/Judgment Sheet: In 1998, the generation of the Pre-formatted Order/Judgment Sheet was implemented.

Availability of Orders/Judgements at Inquiry Counter: In 1999, the orders/judgments were made available at the Inquiry Counter for issuing a Simple Copy to the public @ Rs 3/- per page. Subsequently, the Certified Copy Section was automated.

Online Bail Application System For Prisoners: An Online Bail Application System For Prisoners was introduced, through which prisoners could apply for bail online from jails and forward to the High Court, after an online review of the concerned authority by uploading relevant documents.

Hardware: There are 1108 working CourtRooms in 327 Court Complexes. The relevant IT

hardware was procured from the funds sanctioned by the eCommittee, Supreme Court of India, under Phase II of the eCourts Project and provided to the Gujarat District Judiciary:

NC-CIS: In 2015, the Gujarat Subordinate Judiciary was using the Gujarat Case Information System (CIS) to enter/update case data. As per guidelines from the eCommittee, Supreme Court of India, migration had been carried out from Gujarat CIS to National Core CIS version 2.0 (NC-CIS V2.0) at all establishments of the Gujarat District Judiciary.

Case Tracking System: An application was developed to trace the movement and location of physical case files/paper between department(s) and courts(s) of the High Court of Gujarat.

Annual General Transfer: Annual General Transfer (AGT) was used for the transfer process of Judicial Officers. Judicial Officers could give their preference for the place to be transferred.

The Distance between the practice place, the native place and the choice place was calculated through Google Maps. Detailed information like spouse working, relative working, medical ground etc. was made available with the report.

Minutes & Agendas Search Application: Minutes & Agendas Search Application was facilitated to the Registry to upload digitalized Agendas and Minutes of the Committee Meetings with an option to search & retrieve the documents.

Ongoing Phase III of eCourts Project at the High Court of Gujarat

eSewa Kendra: In the first year of the Phase-III of the eCourts Project, the Principal Judicial Officers at Districts were requested to take all necessary steps for setting up PORTA Cabins with the assistance of the concerned R & B Division as well as LAN work in the permanent structure. And work for the setting up of eSewa kendra has been initiated in 193 places. Out of 193 eSewa Kendras, 173 eSewa Kendras have already started functioning as of 31.01.2025.

Rooftop Solar System: In the first year of the Phase-III of the eCourts Project, Gujarat Energy Development Agency (GEDA) was engaged as the implementing agency for the High Court for the installation of a Rooftop Solar System

in the Gujarat District Judiciary. The GEDA, through its empanelled Vendors has installed Solar Rooftop Systems in 145 Court Complexes of the Gujarat District Judiciary.

Digitization: In the first year of the Phase-III of the eCourts Project, in-house Digitization has been initiated in the High Court of Gujarat. Further, the High Court has provided the 450 Computer Systems, 63 NAS, 2 KVA and 150 Hi-speed Scanners for in-house digitization.

Hardware: In the first year of the Phase-III of the eCourts Project, the High Court of Gujarat through eTender Procured and provided 1148 nos. of Scanners to each working Courts of the Gujarat District Judiciary.

Best Practices (e-Initiatives) of the High Court of Gujarat

Video Conferencing: Upon adoption of VC during the pandemic to facilitate smooth joining to the VC hearing sessions, software-based automation to send in advance VC links through SMS and email was developed in integration with the published cause-list. Since the onslaught of the COVID-19 pandemic till the VC mode of functioning of the High Court of Gujarat up to 11.08.2021, the judicial work undertaken by the High Court yielded a Case Clearance Rate (CCR) of 78% with the disposal of 79093 matters against the institution of 101311 matters. VC Rules for High Court and Subordinate Courts of the State were also finalized based on the model VC rules of the eCommittee, Supreme Court of India and published in the Gujarat Government Gazette on 22.01.2021.

Hybrid Hearing: Initially, the High Court started Hybrid Hearing on pilot basis for the designated Courts only and thereafter, based on successful implementation of the pilot of the Hybrid Hearing in the designated Courts, the Hybrid Hearing was implemented on regular basis for all the remaining Division Benches, Single Judge Benches (and also Larger Benches constituted from time to time) of the High Court of Gujarat for all days starting with the causelists for 29.09.2023 onwards. In compliance with the directions of Hon'ble Supreme Court of India by the order dated 6.10.2023 in Writ Petition (Cr.) No. 351/2023, two revised circulars were issued dated 20.02.2024 and 21.12.2024.

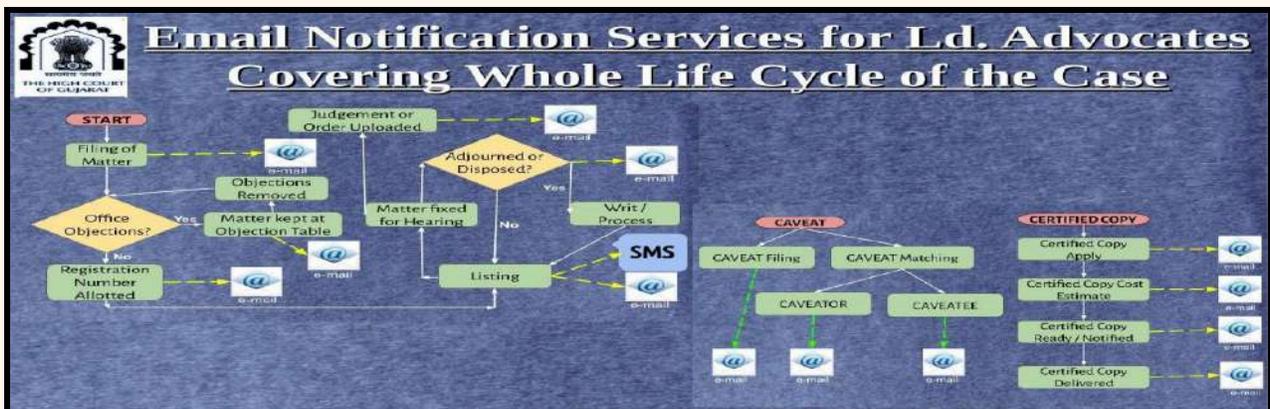
Online Mentioning Platform: For facilitating smooth and seamless submission of requests for mentioning of matters, an online

mentioning platform was developed. An advocate or party in person registered for a particular matter could submit a mentioning request online upon SMS OTP verification. VC links are sent instantly by the system to them, for joining when the request is taken up by the concerned Bench.

Judges' Community: Judges' Community is a web portal made for Hon'ble Judges of the High Court of Gujarat to share their views/comments among others, which can be accessed from anywhere. In addition, the Registry can also upload the details of the committee meeting/agenda and the same is

intimated to the concerned Hon'ble Judges of the committee through automated SMS on their Lordships' registered mobile number.

Email Notification Updates for the whole Life Cycle of the Case: An automatic transmission of email notifications to learned advocates and Parties in person on events like filing, registration, Scrutiny, Disposal, uploading of orders and judgments and process issuance has been developed and implemented. Digitally signed Bail Orders were started to be automatically sent to the concerned Subordinate Court and the learned advocates upon the launch of the eWrit module of the High Court periphery software.



Online Advocate's Sick-Leave Note:

An online module has been developed for applying Sick-Leave Note by the Ld. Advocate.

Email Notification Services to the

Judicial Officers: A unique email facility has been implemented for the Judicial Officers of Gujarat. All Judicial Officers get an automatic email, whenever any order is passed by the High Court of Gujarat upon any impugned order of the particular Judicial Officer. Another unique email-based initiative of the Gujarat High Court taken up by the High Court was that all the orders and judgments passed and uploaded by the Judicial Officer, have started to be automatically sent to the official email address of that Judicial Officer.

eSewa Kendra:

High Court of Gujarat: An eSewa Kendra has been established at Gate No. 2 of the High Court of Gujarat and the same was made functional as

per guidance and directions of Hon'ble Mr. Justice Vikram Nath, the then Chief Justice High Court of Gujarat, from 02.08.2021. This paperless eSewa Kendra provides a wide variety of eServices to Ld. Advocates, litigants and citizens.

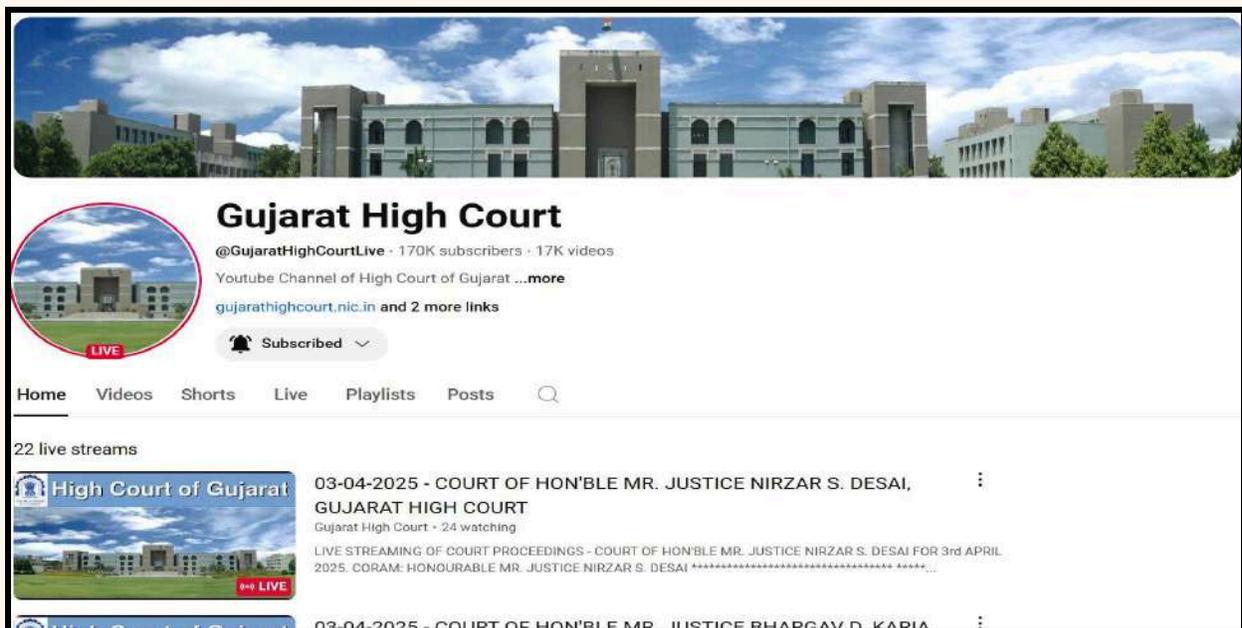
District Judiciary: 193 eSewa Kendra has been established in the Court Complexes of the Gujarat District Judiciary. Out of these 193 eSewa Kendra, 106 eSewa Kendra are functioning as of 30.06.2024. Out of these 106 functioning eSewa kendra, 17 eSewa Kendras are at District Headquarters and 86 e Sewa Kendras at Taluka/Tehsil Court.

Corporate styled War Room: A corporate styled War Room has been established at High Court of Gujarat, equipped with large display monitors with attached computers, LED projector, Video Conferencing Setup with access to live streaming of the footage of CCTV network installed in

the lower Courts for instant monitoring and analysis of real time judicial and administrative statistics for the High Court and the District Judiciary including arrears, building and other infrastructures, human resources, budgeting and finance etc. The War Room was established on 15.08.2019. The War Room is also the nodal point for the dissemination of all such statistics to the Hon'ble Supreme Court of India as well as various other organs of the Government.

YouTube Channel: The High Court of Gujarat has created a YouTube channel for live streaming of the Court proceedings of the High Court of Gujarat, as well as various functions of the High Court.

As of today, the channel has been subscribed to by over 170,000 individuals and the total viewership of the videos hosted on the channel exceeds 3 Crores.



Telegram Channel: An official Telegram channel was launched on 01.03.2021 to enhance the convenience for advocates, litigants, and other stakeholders in accessing information. The channel can be joined through the following invite link: <https://t.me/GujaratHighCourt>. As of now, the telegram channel of the High Court of Gujarat has 10,911 subscribers.

Live Streaming: Experimental live streaming of proceedings of Hon'ble the then Chief Justice's Court on YouTube was started from 26.10.2020, during the Covid pandemic period, and formally launched for all other

Benches of the High Court on 17.07.2021 by the Hon'ble the Chief Justice of India, Hon'ble Mr. Justice N. V. Ramana. On that day, the High Court of Gujarat (Live Streaming of Court Proceedings) Rules, 2021 also came into force. The Live streaming of the High Court can be accessed at: <https://gujarathighcourt.nic.in/streamingboard/>. Pilot implementation of live streaming of courts of Principal Judge, City Civil Court, Ahmedabad and Principal District Judges of 32 Districts was implemented from 09.02.2023. The Live Streaming of the District Judiciary can be seen from <https://gujarathighcourt.nic.in/dclive/>.





eFiling: The eFiling portal of the High Court of Gujarat was made available to the advocates and parties in person from 15.08.2020, for online filing of matters. Furthermore, eFiling for the District Judiciary was implemented from 06.01.2024 for all commercial cases of District Courts at Rajkot, Ahmedabad, Vadodara, Surat, and Gandhinagar and a Standard Operating Procedure (SOP) for Online Electronic Filing (eFiling) for the Gujarat District Judiciary was also issued.

Statistical Analysis of Performance of Judicial Officers: An attempt has been made for rationalization of the

standards of assessing the performance and output of the Judicial Officers. The SCMS War Room has already been working on devising an online assessment platform for the Judicial Officers based on the prevalent disposal norms. An exercise was also undertaken to collate and compile disposal statistics of Judicial Officers from National Judicial Data Grid (NJDG) servers for the period from January 2016 to March 2024. These disposal statistics contained details of individual cases, including their types, sub-types (nature), age, how the case was disposed (type of

decision/disposal i.e. acquittal, conviction, plead guilty, lok adalat etc.), how the case had been during adjudication (whether it was contested or uncontested). The different parameters have been gathered for all cases disposed of in the District Judiciary of the State of Gujarat, which comes to be about 1 Crore (99.70 lac) cases. The Statistical Index parameters for the Judicial Officers and the Court Establishments are as follows:

1. **Cadre Wise Percentile Rank (CPR)** [Monthly]
2. **Cadre Wise Average Percentile (CAP)**
3. **Zone Deviation Index (ZDI)**
4. **Civil Work in English (CWE)**
5. **Contribution in Arrears Reduction (CAR)**
6. **Civil vs. Criminal Experience (CCRE)**
7. **Revisional & Appellate vs. Trial Experience (RATE)**

Judicial Officers' Performance Statistics Indices

Sr.	Index	Definition	Indication
1.	CPR	Percentile Rank of Weighted Output of Disposal of a Judicial Officer calculated monthly in comparison to all the Judicial Officers of the State of his/her cadre. Being percentile, this figure would be anywhere between 0% to 100%.	Month-wise ranking of a Judicial Officer amongst all the J.Os in the state of his/her cadre. Being percentile, this index has potential to inspire the JO to give the best possible instead of just stopping or deferring after obtaining a certain quantum of disposal
2.	CAP	Average of monthly CPR of the Judicial Officer from January, 2016 to March 2024	Disposal Output Categorization of the Judicial Officer in terms of objective figure

3.	ZDI & SSNZ	The Standard Deviation of the percentage of duration of tenures in the three zones (A, B, C) of the particular Judicial Officers from joining of service till date. The value would from 0 to 1 and any value upto 0.05 would be treated as normal. Based on this index, the system also suggests the next zone in case of transferring the Judicial Officer.	The excessive duration of tenure in a particular zone and not serving in a particular zone / zones is reflected from ZDI value exceeding 0.05. The more the ZDI, the more a particular JOs has been in a particular zone and has been away from other zones / zones.
4.	CWE	The number of orders / judgments on the Civil side written in English in terms of total number of pages.	Indicates the comfort level of a Judicial Officer in writing in English language in Civil side.
5.	CAR	The percentage of age weightage earned by the J. O. out of the total disposal weightage.	Reflects about the percentage of arrears cleared by the Judicial Officer during the period for which the CAP is calculated.
6.	CCRE	The percentage of Civil output of the Judicial Officers Civil weighted disposal output of the total weighted disposal during the period of CAP calculation	Indicates the experience as well as inclination of the Judicial Officer of doing Civil adjudication in comparison to Criminal adjudication.
7.	RATE	For the Judicial Officers in the cadre of District Judge, the output of disposal in matters of revision and appeals in ration of the Criminal weighted disposal output	Indicates the inclination and experience of the District Judge cadre Judicial Officers towards doing appellate jurisdictional work in comparison to trials (sessions cases and suits etc.)

Court Establishment Indices:

Per Judge Ratio (PJR): This index is one of the most important indexes to indicate the average number of cases per Judicial Officer in a Court Establishment. While this index would indicate the appropriate allocation/posting of Judicial Officers amongst various Court Establishments, the Principal Judicial Officers would also be able take realtime cues from this index whether the distribution of cases amongst the Judicial Officers is following the guidelines and patterns of equal distribution of cases.

Establishment Average CAP (eCAP): An important Court Establishment level index has emerged from the concept of CAP (Cadre Wise Average Percentile) i.e. the average of CAP of all the Judicial Officers posted in the particular Court Establishment (for judicial work except those posted for other than Judicial work e.g. FTS in

DLSA etc.). The eCAP of a Court establishment would reflect the team CAP or the adjudication output potential of the whole Court establishment. It is also proposed to provide the data of Judicial Officers' Performance Statistics Indices to the Judicial Officers individually so that they may know their position in the establishment and it may be impressed upon them to improve their performance.

Recent posting and transfer and assignment of work: In the last exercise of annual transfer of Judicial Officers in May 2024, the Cumulative effect of cadre-wise and court establishment was used for posting of JOs in their cadre and their court establishment to ensure equal distribution of judicial work. The Per Judge Ration (PJR) of the respective Court Establishment and CAP value of the individual Judicial Officer were the most prominent indices in

support of the transfer posting decisions, while also considering other indices for suitability of the Judicial Officers for the particular Court Establishment.

CCTV Surveillance System in High Court & District Judiciary: The High Court of Gujarat has installed CCTV Cameras in all the working Courtrooms of the Gujarat Judiciary as well as in all the Court Complexes of the Gujarat Judiciary covering all major areas.

In-house Digitization: Earlier, digitization of the Court records at the High Court of Gujarat and District Judiciary was carried out by the agency selected through the Tender Process. Till 27.09.2021, the agency scanned 2,08,92,095 pages of 1,89,864 files at the High Court of Gujarat. The agencies selected for the Gujarat District Judiciary had scanned 20,58,895 pages of the court

records of the Gujarat District Judiciary. As the agency left the work, the IT Cell developed in-house software for the Digitization of the Case records of the High Court of Gujarat integrated with the CIS.

GujSWAS for digitization: Gujarat Scanning Workflow Automation software (GujSWAS) has been developed for uploading and storing the scanned case files.

Scanning and Digitization Cell: Scanning and Digitization Cell has been started at the High Court of Gujarat, as per the directions and guidance of Hon'ble the Chief Justice. As of now, the High Court has scanned more than 2.5 lakh pages in-house and stored them in the database.

Document Management of Scanned Case Files: An In-house software has been developed for Document

Management of Scanned Case Files. Elasticsearch NOSQL based Analytic Engine is used for metadata as well as content search.

Digitization of District Judiciary: On the lines of the digitization methodology adopted for the case records of the High Court of Gujarat, in-house digitalization will be started at the District Judiciary shortly with the ICT infrastructure to be provided under the Phase-III of the eCourts Project.

SUVAS (AI Based Translation Software of Supreme Court): A dedicated section has been created in the website of the High Court of Gujarat for publishing Gujarati translated versions of orders/judgments of the Hon'ble Supreme Court of India with the assistance of SUVAS platform of the Supreme Court of India. On the homepage of the High Court website, the Translation Cell of the High Court

of Gujarat is directly uploading the Gujarati version of the orders/judgments through a software mechanism developed by the IT Cell of the High Court.

Availability of Gujarati Translated version of Orders/Judgments of Gujarat High Court and Supreme Court of India: A dedicated section on the Gujarat High Court website for the Gujarati Translated version of Orders/Judgments of the Gujarat High Court, viz. <https://gujarathighcourt.nic.in/gujarati-judgments>, was made available from 02.10.2020 by publishing select High Court Orders/Judgments in Gujarati Language. As of 18.07.2024, 1,579 High Court Judgments translated into Gujarati are available. Furthermore, a dedicated section for Gujarati translated versions of orders/judgments of the Hon'ble Supreme Court of India has been made available at

<https://gujarathighcourt.nic.in/scgujaratijudgments>, from 30.03.2023 on the Gujarat High Court website. As of today, 1,689 Supreme Court Judgments translated into Gujarati are available.

S3WAAS Platform for District Court websites: All the websites of the District Judiciary of Gujarat have been migrated to the new S3WAAS [Secure, Scalable & Sugamya (Accessible) websites as a Service] Platform as guided by the eCommittee.

eGatepass (Visitors Management System): eGatePass, a Visitors Management System, implemented to track each visit of visitors and stores entry & exit times, names of visitors who visit in groups by tagging the others with the main visitor and Additional information, i.e. Identity proof, photograph, of visitors. Online GatePass is also available at <https://gujcourts.guj.nic.in/eGatePass>.

Online RTI Portal: An Online RTI Portal has been developed in-house by the IT Cell of the High Court for the benefit of all applicants seeking information under the Right to Information Act, 2005 from the Registries of the High Court and District Judiciary of Gujarat. The Online RTI Portal was launched on 20.06.2023 as a pilot implementation exercise facilitating online filing of all RTI Applications and RTI First Appeals for the High Court of Gujarat, all the District & Taluka Courts, all the Family Courts, Industrial & Labour Courts of the State of Gujarat and City Civil, Small Cause and Metropolitan Courts of Ahmedabad. The portal is accessible from the website of the High Court of Gujarat, websites of all the District Courts and also from the direct link at <https://gujarathc-casestatus.nic.in/rtiportal/>.

Daily NJDG Alert (DNA): "Daily NJDG Alert" was launched by Hon'ble the Chief Justice on 29.09.2023 and made available under "Daily NJDG Alert (DNA)" at <https://gujcourts.guj.nic.in/>. It provides CIS Court allocation details as found in the National Judicial Data Grid (NJDG) for the respective Judicial Officers, as per the data entry done by the respective Court Establishment staff. The Judicial Officer-wise report gives either current month report or last month report with the details of (1) Case Type-wise Pendency (2) Case type-wise Nature-wise Pendency (3) Stage-wise Pendency (4) Act-wise Pendency (5) Case type-wise Age-wise and (6) Institution, Disposal and Pendency. The reports are being sent to the concerned Judicial Officers as well as to the Principal District Judges through email.

Justice Clock for the High Court:

Justice Clock is an outdoor display LED video wall to work as 'Justice Clock' in the campus of the High Court of Gujarat set up at a conspicuous place near a busy adjacent cross-road where optimum viewability is expected.



Virtual Justice Clock: Along with the physical Justice Clock in the premises of the High Court of Gujarat, a Virtual Justice Clock was also made available from 17.01.2022 at https://gujcourts.guj.nic.in/jc_slider/hc_web_led_screen2.php, which is a replica of the content of the physical Justice Clock being displayed on 24/7 basis on the website of the High Court of Gujarat. Furthermore,

district-wise wise web-pages for the virtual Justice Clock for the entire District Judiciary of the State covering all Judicial Establishments

were launched on 26/01/2022 at <https://gujarathighcourt.nic.in/virtualjusticeclockdistricts>.

HIGH COURT OF GUJARAT		
DURATION	THIS YEAR	LAST YEAR
INSTITUTION	43222	81269
DISPOSAL	39403	75439
CASE CLEARANCE RATE(%)	91%	92%

DISTRICT JUDICIARY OF GUJARAT		
AGE (YEARS)	PENDENCY	LISTED TODAY
0-10	1423598	49205
11-25	83968	3327
25 PLUS	5321	171
TOTAL	1512887	52703

Auto Listing of Fresh Matters: As per the direction of Hon'ble the Chief Justice, Mr. Justice Aravind Kumar, Auto Listing of the following categories certain categories of fresh matters is being implemented on a pilot basis from 07.07.2022 onwards :

- Regular Bail filed under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989
- Anticipatory Bail filed under the Scheduled Castes and the Scheduled

Tribes (Prevention of Atrocities) Act, 1989

- Quashing Petitioners filed under Section 482 of CrPC and under Article 226/227 of the Constitution of India r/w sec.482 of CrPC.

Methodology for Ensuring Next Listing Date in All Pending Cases:

As directed, with the objective of ensuring that all pending registered matters, when adjourned, should be updated with a next listing date compulsorily and no pending matter

is allowed to remain as an undated; the High Court of Gujarat approved a detailed methodology in this regard, to come into effect from 01.09.2023. Based on approved methodology, wherever a future date of listing is not already there or not updated in a case on the day of listing when adjourned, the system shall automatically generate and allot a next listing date to the case. The criterion for allotting System Generated Next Listing Date has been devised based on different age categories of the matters.

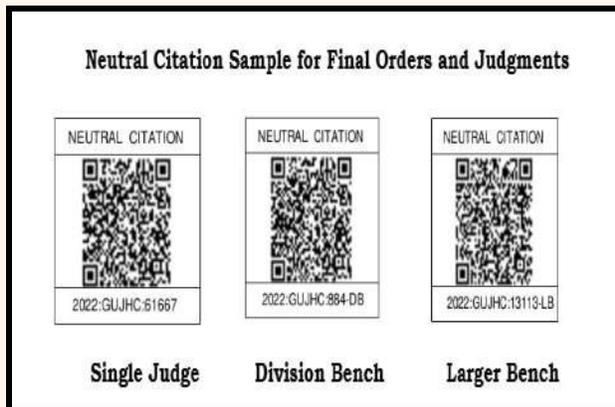
Online Request for Early Listing of Matters: As the practice of issuance of slips for urgent circulation of a matter for preparing Per-Court Board pertaining to the roster assigned to the Court concerned was discontinued with the implementation of the "Methodology for Ensuring Next Listing Date in All Pending Cases", a facility for Online Request for Early Listing of Matters

was made available on the High Court website under <https://gujarathc-casestatus.nic.in/gujarathc/>.

Implementation of National Core Case Information System (NC-CIS) for Arbitration Center: As NC-CIS offers a ready to use systematic solution as a Case Management Software for the Arbitration Centre, the IT Cell of the High Court has integrated the list of Arbitrators, Advocates, Arbitration Case Types, Filed Documents Types, Fees Types, Stages of Arbitration Case, Disposal Types etc. in the NC-CIS using the customization facility available within, as needed by the Arbitration Centre. Arbitrator-wise cause list of Arbitration Cases is being successfully generated daily.

Neutral Citation: The initiative of assigning Neutral Citations to all the Judgements and Final Orders of the High Court of Gujarat was

implemented with effect from 14th July, 2023. All the Judgments and Final Orders, which have been uploaded so far on the Case Status website of the High Court of Gujarat, have been assigned a Neutral



Email My Case Status Service (EMCS): A unique path breaking litigant centric service, viz EMCS, has been developed, for all Courts of the State; whereby anyone and everyone, can follow any case to get current as well as further updates of the case till its disposal, through automatic emails sent by the system. The Email My Case Status service effectively served as a virtual inquiry counter service

Citation. All such judgments and final orders have Neutral Citation with Q. R. Code printed on each of their pages while downloading the same from the High Court website, a sample of which is shown below:

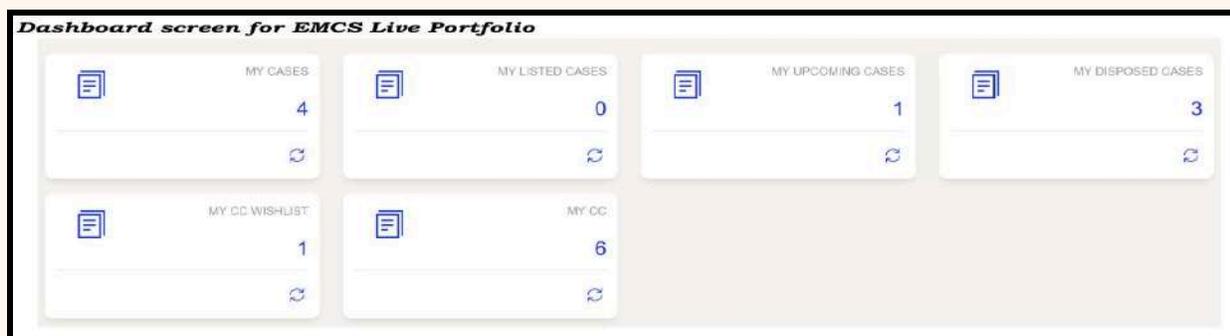
The comprehensive search functionality is provided on the Case Status website of the High Court of Gujarat (<https://gujarathc-casestatus.nic.in/gujarathc/NCSearch.jsp>) for facilitating search based on Neutral Citation allocated to the Final Orders/Judgments.

case updates through email along with orders/judgements of the cases, till the final disposal of the case. On 15.08.2020, this High Court implemented "Email My Case Service". This service was further extended for all the cases of District/Taluka Courts on 02.10.2020 for the benefit of learned Advocates of the District and Taluka Courts. As a special drive, the said service was

extended by relaxing the limit of the number of registered cases to the Jail Authorities in August 2021. EMCS service has also been extended for Government Departments to avoid/restrict the time delay in execution of directions of the Courts and also, to transmit updated instant information on their registered emails. EMCS Service has also been extended for cases, wherein Legal Aid

has been taken for the ease of the stakeholders.

EMCS Live Portfolio: EMCS Live Portfolio is a case management system offering several functionalities that will enable all EMCS subscribers and Ld. Advocates to access real-time updates of pending and disposed cases while also getting a dashboard view of their whole portfolio including listed and upcoming cases.



Digitally Signed eCertified Copies of Orders & Judgments: All registered users of EMCS Live Portfolio can apply online through this portfolio for digitally signed e-certified copies of any order/judgment of the High Court of Gujarat. The payment of charges would be accepted online through

Netbanking, UPI, and Credit Cards. The e-certified copy including the facility of cross verification of authenticity through QR Code, once prepared, will become available automatically in the live portfolio and shall also be sent by email to the applicant.



Launch of new eServices for inmates of Jails across the State: A formal inaugural programme was organized at the Sabarmati Central Jail on 15.08.2021, wherein Hon'ble the then Chief Justice inaugurated the following eServices:

- **eFiling of Bail/Parole/Furlough Applications from the Jails:** As per the order passed by the Hon'ble Court in Criminal Appeal No. 1830 of 2016, dated 15.07.2021 regarding facilitating of e-filing of Bail Applications of Jail inmates, Hon'ble the then Chief Justice of High Court of Gujarat and Hon'ble Judges of the ICT & eGovernance Committee, approved

implementation of e-filing of Bail Applications of inmates of Sabarmati Central Jail, Ahmedabad, on pilot basis.

- **Email My Case Status Service for Inmates of all the Jails of the State:** Email My Case Status (EMCS) service of the High Court of Gujarat is a unique country first litigant centric service which provides automatic updates of any case of any Court of the State of Gujarat, through automatic emails till the disposal of the case. The benefits of the Email My Case Status (EMCS) service were extended to all the inmates of the jails through the concerned Jail

Authorities of the State, so as to enable the inmates to follow up their cases pending at the High Court as well as in the Subordinate Courts.

- **Live Streaming of Court Proceedings of High Court Cases for the Inmates in the Jails:** As envisioned by the Hon'ble the then Chief Justice and Hon'ble Judges of the ICT & eGovernance Committee, the Home Department of the Government of Gujarat was requested to facilitate the watching of the live streaming of the Court proceedings of the High Court Cases to the concerned inmates in the jail, whenever their case is listed. This would be of immense help for the jail inmates as they would come to know about the proceedings of their individual cases.

Virtual Traffic Court: For the benefit of all the stakeholders, upon successful integration of the One Nation One Challan project with

Traffic Police Challans and RTO Challans in the State of Gujarat, the Virtual Traffic Court under the aegis of the eCourts Project has been implemented w.e.f. 03.05.2023. Initially, one Court of Metropolitan Magistrate, Ahmedabad, was designated as "Virtual Court". Subsequently, 20 more Courts across the state from different Districts have been designated as Virtual Courts.

Court Management Console (CMC): A software module in-house developed by I.T. Cell of the High Court named "Court Management Console" (CMC) has been implemented in all the District Courts of Gujarat. The credential based CMC can only be accessed by the Court or Judge users. There are a number of data items which are either not available in the reports provided by the CIS or are available from different reports but are required to be viewed on a single dashboard like screen so

that the Presiding Officer can have instant meaningful information for managing the Court and planning the progress of the individual cases. All such data items have been included in the Court Management Console (CMS). The objective of the console is to sensitize the Presiding Officer with Figure about the matters, wherein either next date has not been updated or the orders have not been uploaded. The Court Management Console also has a link to a case calendar showing cases listed in the next 4 calendar months to the Judicial Officers for proper time management in allotting cases on particular dates.

NSTEP: Based on the concept and guidance of the eCommittee, Hon'ble of the Supreme Court of India, NSTEP service was launched by the Hon'ble the Chief Justice on 29.09.2023 for the Gujarat District Judiciary. Under the NSTEP Project, 1389 Smartphones with SIMs were

provided to the Bailiffs/Process Servers of the District Judiciary.

Launch of Judicial Officers' Portal:

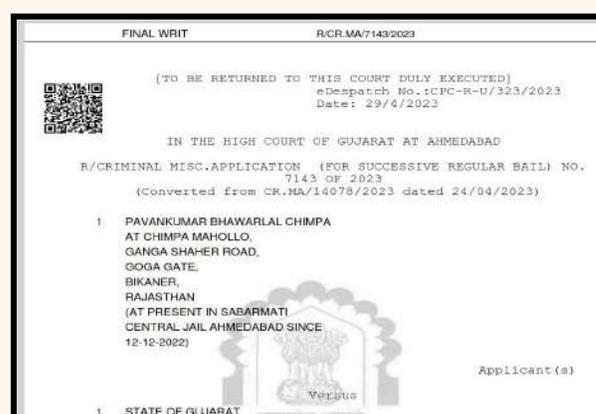
The Judicial Officers' Portal has been implemented from 08.02.2023 with the facilities of Annual Confidential Reports, online leave application, online property intimation, and online submission of annual property returns etc. The Judicial Officers' Portal is a platform developed in-house by the High Court of Gujarat through the IT Cell whereby all the administrative communication between the Registry of the High Court of Gujarat and all the Judicial Officers under the superintendence of the High Court of Gujarat is aimed to be made paperless. The major components of this Portal are full-fledged workflow-based modules of Leave Application and Approval, ACR Submission and Forwarding, Movable and Immovable Property Intimation and its noting & approval, Annual

Property Statement Submission, Disposal Assessment Statement, Personal Information, and Service Record History. With the implementation of the Judicial Officers' Portal, all the administrative workflow of these aspects would become paperless between the JO concerned and the High Court. The functioning of the portal would be as per the Judicial Officers' Portal Rules being framed by the High Court of Gujarat. The Online Certificate of Transfer of Charge (CTC) has also been included in the JOs Portal.

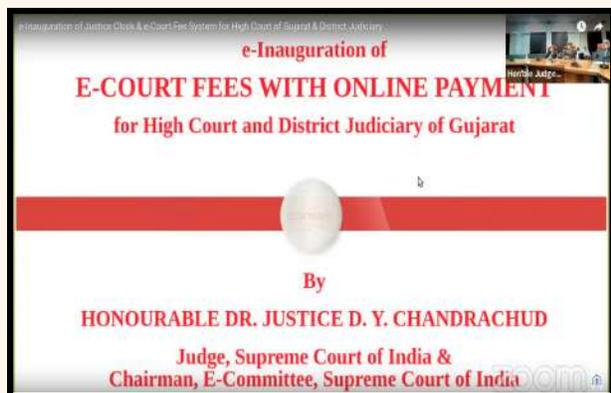
Court Staff Portal: A Portal for staff of all the Court Establishments has been operationalised across the State from 01.01.2024, wherein all service-related information of the Court Staff including Leave, Transfer, Detailed Profile, Vacancies, Promotions, Department Proceedings etc. can be managed.

eWrits: eWrits, a module to make

available digitally signed Bail Orders of the High Court to the concerned District Courts across the State, was launched on 02.10.2020. eWrit Module has the workflow of uploading, verifying and approving digitally signed Bail Orders of the High Court in PDF, which, upon e-dispatch through this module, automatically show up to the concerned District Court through their access to the eWrit system for onward processing of the same. The implementation of eWrits (communication of final orders) of bail applications was extended to all the Districts of the State w.e.f. 01.04.2023.



Implementation of Online eCourt Fees platform:



The Online eCourts Fee system for the High Court of Gujarat as well as the District Judiciary of Gujarat was implemented whereby Ld. Advocates / Parties can procure online the Judicial Stamps through e-payment and submit a copy of the PDF eCourt Fee Receipt in the Court. The eCourt Fees platform was inaugurated by Hon'ble Dr. Justice D. Y. Chandrachud, Judge, Supreme Court of India and Chairman, eCommittee, Supreme Court of India.

ePayment: After signing the Memorandum of Understanding (MoU) by the High Court of Gujarat

with SBIEPay for integration of SBIEPay, the ePayment System was integrated in <https://pay.ecourts.gov.in/epay/>, for online collection of fines, penalty, other charges etc. for Gujarat District Judiciary.

Judicial Officer Helpdesk for Information Technology [JOHIT] - Telegram Channel: An online Helpdesk on the Telegram platform has been launched for all the Judicial Officers for queries relating to the use of Information Technology in their day-to-day work, named as JOHIT. The queries sent by the Judicial Officer on Telegram contact of the IT Cell of the High Court are responded to in a proper Q & A format within one working day. To address the inhibition of the J. O.s from asking queries, private Telegram channel option has been chosen for sharing of Q. & A.s where the identity will not be disclosed.

Formal Witness Deposition Centre through Video Conferencing: To ensure a further systemic support, boost and mandate the use of video conferencing as an essential norm for deposition of formal witnesses like Police Officers, Medical Officers and Forensic Expert through video conferencing booth facilities at five major Districts of the State i.e. Ahmedabad, Rajkot, Surat & Vadodara and also the capital city of the State i.e. Gandhinagar, inaugurated at the esteemed hands of Hon'ble Dr. Justice D. Y. Chandrachud, Chief Justice of India on 06.01.2024. Modalities have been worked out with the respective departments of the Government. This initiative ensures that, for trials going on in these five Districts of the State, the formal witnesses, transferred to any other place in the State or retired and staying at any place in the State; would be able to join the nearest

District VC Booth facilities for deposing in the trial through Video Conferencing. Automated summons are being generated from the Case Information System (CIS) and transmitted through email and SMS to the respective witnesses based on the database shared by the respective department. Remote Point Coordinators are posted at the respective VC Booth facilities by the concerned District Court authorities, as per the Video Conferencing Rules.

AI-based CIS Integrated Text-to-Speech Computer Call-out system: Using the Artificial Intelligence (AI) based Natural Language Processing technology of Google, a software solution for calling out Case Numbers along with Sr. Nos. and names of the Ld. Advocates, & Parties on the causelists, has been developed by the software development team of the I. T. Cell of the High Court in integration with

Case Information System (CIS) being used at the High Court of Gujarat and Courts in the District Judiciary of the State and inaugurated at the esteemed hands of Hon'ble Dr. Justice D. Y. Chandrachud, Chief Justice of India on 06/.01.2024.

Infrastructure & Resource Information System (IRIS): 'Infrastructure & Resource Information System' (IRIS) was developed by and hosted at the IT Cell of the High Court of Gujarat for collecting information instantaneously from the District Judiciary of the State. It is meant for quick information collection, from the District Judiciary. This application eases the process of information shouting, live follow-up, final gathering & compilation of received information as the end result.

Complete, Accurate, Regular and Efficient (CARE) data updation Guidelines: Upon observing various

reports of pendency of District Judiciary of the State as generated by the SCMS War Room, Hon'ble the then Chief Justice formulated the guidelines called as CARE guidelines for ensuring quality, completeness and authenticity of the data entered in Case Information System (CIS), which has yielded considerable results facilitating more accurate report generation being done at War Room.

Implementation of digital signing and uploading of PDF files of orders and judgments: The Digital Signature USB tokens have been provided to all the PPS/PS/Stenographers of the High Court. Further, a new module for the process of using digital signature tokens to sign and upload orders/judgments, has been developed and implemented with effect from 07.10.2024 for digitally signing and uploading the PDF files of orders and judgments using the Digital Signature USB Token.

Inclusion of Reserved Date and Pronouncement Date in the proforma of Orders/Judgments:

As per the resolution passed in the Standing Committee, provision for showing "Reserved On" and "Pronounced On" dates in the proforma of the CAV judgments has been made in the Order/Judgment creation module from 25.11.2024.

Implementation of Digital Hybrid

Hearing Platform: Hon'ble Mr. Justice Surya Kant, Judge of the Supreme Court of India, and Shri Bhupendrabhai Patel, Chief Minister of Gujarat, inaugurated the Digital Hybrid Hearing Platform for Family Courts with Remote Adjudication in Jurisdictional Taluka Courts 07.12.2024, in the presence of Hon'ble Mrs. Justice Sunita Agarwal, Chief Justice of the Gujarat High Court, Hon'ble Law Minister Shri Rushikeshbhai Patel, Hon'ble sitting Judges of the Gujarat High Court, Ld.

Advocate General Mr. Kamal B. Trivedi and other dignitaries. As part of a pathbreaking initiative for the Family Courts and Family matters of the State pending in Courts other than the Family Courts, under the vision and guidance of Hon'ble Mrs. Justice Sunita Agarwal, Chief Justice, High Court of Gujarat; Cluster Family Courts at Taluka level in the State of Gujarat, were established with the concurrence of the Govt. of Gujarat. Accordingly, all the Talukas of the Districts have been covered with jurisdiction of the Taluka Cluster Family Courts. The details of the salient features and facilities of the newly launched platform are as follows:

1. ICT Enablement of Cluster Family Courts at Taluka level
2. In-house Software for Scanning & Digitization
3. Video Conferencing Enabled Institution and Adjudication

4. Index with bookmarking of the e-Case files
5. Day-to-Day Updations on Existing Documents

These Digital Hybrid Hearing Family Courts with Remote Adjudication aim to be the first of their kind, facilitating the easiest possible Access to Justice to the litigants of the most important judicial forum of the Nation from a social perspective, i.e. the Family Courts. The inauguration function was live-streamed at: <https://www.youtube.com/live/FGdIbHMSd6U?si=juKhcHmtwNXz4Zd>.



Implementation of Remote Adjudication Magisterial Courts:
Hon'ble Mr. Justice Surya Kant, Judge

of the Supreme Court of India, and Shri Bhupendrabhai Patel, Chief Minister of Gujarat, inaugurated the Remote Adjudication Magisterial Courts for e-filed Negotiable Instruments (N.I.) Cases of Ahmedabad City on 7.12.2024, in the presence of Hon'ble Mrs. Justice Sunita Agarwal, Chief Justice of the Gujarat High Court, Hon'ble Law Minister Shri Rushikeshbhai Patel, Hon'ble Sitting Judges of the Gujarat High Court, Advocate General Mr. Kamal B. Trivedi, and other dignitaries. The High Court of Gujarat resolved to implement mandatory e-filing and Remote Adjudication with Video Conferencing for the cases of dishonour of cheques under Negotiable Instruments Act, 1881 being instituted by the Banks and Non-Banking Financial Companies (NBFCs) for jurisdiction of Chief Judicial Magistrates Courts of



Ahmedabad City; and further recommended to the Government of Gujarat to accord jurisdiction and designate the Magisterial Courts across the State of Gujarat (including of Judicial Magistrates First Class and Chief / Additional Chief Judicial Magistrates) as “Remote Adjudication Courts” for entire State of Gujarat for adjudicating cases of dishonour of cheques under Negotiable Instruments Act, 1881 e-filed under the jurisdiction of Courts of Chief Judicial Magistrates, Ahmedabad City, with allocation of such cases to these ‘Remote Adjudication Courts’ from time to time, as a sub-establishment of C. J. M. Courts of Ahmedabad City to be created for

e-filed cases of Negotiable Instruments Act, 1881.

Release of eGujHC Vision Document:

A comprehensive Vision Document on complete end-to-end paperless adjudication of cases at the High Court of Gujarat was released at the esteemed hands of Hon’ble Mr Justice Surya Kant, Judge, Supreme Court of India in the function held at Gujarat High Court Auditorium on 7.12.2024 in presence of Shri Bhupendrabhai Patel, Hon’ble Chief Minister of State of Gujarat, Hon’ble Mrs Justice Sunita Agarwal, the Chief Justice of the High Court of Gujarat, Hon’ble Law Minister of the State of Gujarat, Shri Rushikeshbhai Patel,

Hon'ble sitting Judges of the High Court of Gujarat, Advocate General, Mr. Kamal B. Trivedi and other dignitaries were present on the occasion. The document envisions a comprehensive path of transformation of present judicial processes at the High Court of Gujarat from physical form to an end-to-end paperless mode. The eGujHC Vision Document reveals a litigant-friendly picturesque vision of the system upon switching to end-to-end e-mode of functioning on the judicial as well as administrative side of the working of the High Court. Some of the salient features of the envisioned eGujHC Portal for the High Court of Gujarat are:

1. Paperless - Zero Paper Dependence
2. Unified All-in-One Platform of eGujHC Portal
3. Non-Discriminatory Solution for Digital Haves & Have Nots

4. Same and Exact pagination of eCasefiles for one and all
5. Guarantees Declared through the eGujHC Vision Document
6. Video Conferencing Help Desk with Central Filing Centre
7. Service of Advance Copies of the eFiled Documents upon the Government Department and Corporations
8. Vertical Synchronization with District Judiciary
9. Vertical Synchronization with Police and Jail Authorities
10. Horizontal Integration with Alternative Dispute Resolution (ADR) Integrated with Mediation Centre, Arbitration Centre, MedArb Centre, and High Court Legal Services Committee (HCLSC) Digital Integration with eGovernance Platforms.

The eGujHC Vision Document is available as a digitally signed document on the website of the High

Court of Gujarat at eGujHC Vision Document Version 1 released on 07.12.2024 - Gujarat High Court, viz. <https://gujarathighcourt.nic.in/hccms/sites/default/files/miscnotifications/eGujHC%20Vision%20Document%20Version%201%20released%20on%2007-12-2024%20-%20Gujarat%20High%20Court.pdf>.



Implementation of digitally signed e-processes on e-summons platform:

As per the directions of Hon'ble the Chief Justice, all the processes to be

sent to the Police Stations from the Courts using the e-summons platform have been started. As part of the implementation of the e-summons platform, the Judicial Officers and the ministerial staff concerned have been directed that all the processes being sent to the Police Stations must be generated through the Process Generation module of the Case Information System (CIS) and uploaded in the CIS through the Process Generation module. Instruction of Hon'ble the Chief Justice has also been sent to the concerned in the Police Department to only act upon the digitally signed e-processes received through the e-summons platform from the Courts across the State. Accordingly, from 22.01.2025 till date, 56571 digitally signed e-processes have been generated and transmitted to the Police Department through this platform.

Number of Cases Dealt with (Virtual Hearings) on VC in High Courts and District Courts as on 31.01.2025

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	247388	6198497	6445885
2	Andhra Pradesh	407844	1439002	1846846
3	Bombay	68675	215481	284156
4	Calcutta	163716	96365	260081
5	Chhattisgarh	104224	306193	410417
6	Delhi	322024	6173665	6495689
7	Gauhati - Arunachal Pradesh	2856	8345	11201
8	Gauhati - Assam	267063	489453	756516
9	Gauhati - Mizoram	4137	13268	17405
10	Gauhati - Nagaland	1200	930	2130
11	Gujarat	412983	219558	632541
12	Himachal Pradesh	184912	190964	375876
13	Jammu & Kashmir	262032	550523	812555
14	Jharkhand	222671	706551	929222
15	Karnataka	1261954	169202	1431156
16	Kerala	166589	639489	806078
17	Madhya Pradesh	679551	1049797	1729348
18	Madras	1487878	394231	1882109
19	Manipur	52093	16546	68639
20	Meghalaya	6026	60566	66592
21	Orissa	342870	321286	664156
22	Patna	277696	2887777	3165473
23	Punjab & Haryana	616844	3040757	3657601
24	Rajasthan	244832	228175	473007
25	Sikkim	698	16133	16831
26	Telangana	1311437	195565	1507002
27	Tripura	22396	37854	60250
28	Uttarakhand	89051	48597	137648
	Total	9231640	25714770	34946410

Status of Implementation of Rules of VC as on 31.01.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.01.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.01.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in DC	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	Yes	1	No	0	1
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	8	9
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	0	Yes	24	24
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	9	10
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	173	174
12	Himachal Pradesh	Yes	1	Yes	11	12
13	Jammu and Kashmir	Yes	1	Yes	9	10
14	Jharkhand	Yes	2	Yes	24	26
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	126	129
18	Madras	Yes	2	Yes	300	302
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	15	16
21	Orissa	Yes	1	Yes	126	127
22	Patna	Yes	1	Yes	37	38
23	Punjab and Haryana	Yes	1	Yes	112	113
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	9	10
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	30	31
	Implemented	28	38	27	1572	1610
	Not Implemented	0		1		

Status of Implementation of e-Payments as on 31.01.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Statistics of Virtual Courts-31.01.2025

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	201314	201256	541	40014	25328202
2	Chhattisgarh Traffic Department	865	785	0	87	142300
3	Gujarat Traffic Department	2714966	2593516	4117	239791	185178116
4	Haryana Traffic Department	2738379	1975550	8986	127129	108286501
5	Himachal Pradesh Traffic Department	524401	376574	826	18721	29442953
6	Jammu Traffic Department	815433	659959	6530	134578	87084143
7	Karnataka Traffic Department	85768	85734	224	75145	710954290
8	Kashmir Traffic Department	1070731	1070345	143634	186477	103813065
9	Kerala (Police Department)	2219284	2180397	3919	189755	111239966
10	Kerala Transport Department	1187202	1179381	5987	169547	236907707
11	Madhya Pradesh Traffic Department	1138627	792267	636	38644	35370800
12	Maharashtra Transport Department	56569	55108	20	2310	3031805
13	Manipur Virtual Court (Traffic)	1696	263	0	26	22000
14	Manipur Virtual Court (Transport)	1990	1015	0	19	124500
15	Meghalaya Traffic Department	831	790	0	55	42351
16	Nashik Traffic Department	3	3	0	3	3
17	Notice Branch Delhi Traffic Department	22193627	21714605	108393	2211072	1587145706
18	Odisha Traffic Ctc-Bbsr Commissionerate	652095	589172	1082	41863	39388501
19	Rajasthan Traffic Department	96204	60330	3920	13725	10402630
20	Tamil Nadu Traffic Department	229652	183186	1624	110848	1034362850
21	Tripura Traffic Department	7271	7242	9	3027	694740
22	Uttar Pradesh Traffic Department	21289421	16369543	109606	1159725	650280441
23	Uttarakhand Traffic Department	60985	56688	251	4804	6539402
24	Uttarakhand Transport Department	43155	36275	117	2614	4381301
25	Virtual Court Chandigarh	760056	755657	3294	79851	77046511
26	Virtual Court Delhi (Traffic)	7967900	7548744	141239	1957553	1890637952
27	Virtual Court Gujarat (Transport)	322863	308770	1664	53319	206254705
28	West Bengal Traffic Department	285149	264036	2345	11209	5859202
	Total	66666437	59067191	548964	6871911	7149962643

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.01.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

E-Filing Total Count as on 31.01.2025

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	9518	9518
2	Andhra Pradesh	High Court	16096	5	16101
3	Bombay	Both Court	326679	1490022	1816701
4	Calcutta	High Court	8070	1642	9712
5	Chhattisgarh	Both Court	614	639	1253
6	Delhi	District Court	*	1054785	1054785
7	Gauhati - Arunachal Pradesh	Both Court	0	0	0
8	Gauhati - Assam	Both Court	11992	17831	29823
9	Gauhati - Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	63831	1364	65195
12	Himachal Pradesh	Both Court	2630	89151	91781
13	Jammu & Kashmir	Both Court	28246	104382	132628
14	Jharkhand	Both Court	31	798	829
15	Karnataka	Both Court	3926	142233	146159
16	Kerala	District Court	*	888348	888348
17	Madhya Pradesh	District Court	*	1061	1061
18	Madras	Both Court	88697	1160046	1248743
19	Manipur	High Court	3934	7572	11506
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	18252	56723	74975
22	Patna	Both Court	590201	6582	596783
23	Punjab & Haryana	Both Court	45175	39262	84437
24	Rajasthan	Both Court	31593	3555	35148
25	Sikkim	Both Court	3615	5254	8869
26	Telangana	Both Court	7654	1979	9633
27	Tripura	Both Court	3956	13449	17405
28	Uttarakhand	Both Court	117	58517	58634
		Total	1255310	5154719	6410029

Status of Digitization of Court Records as on 31.01.2025

S.No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concern HC	
				Number of pages digitized in DC in the current month	Total No. of pages digitised in DC up to current month
1	Allahabad	52,84,526	53,09,77,652	7,45,46,945	90,71,17,491
2	Andhra Pradesh	8,67,743	1,31,39,473	72,25,088	1,82,47,442
3	Bombay	78,13,419	2,93,15,092	3,34,021	3,73,540
4	Calcutta	7,96,121	4,82,69,433	0	0
5	Chhattisgarh	0	0	0	0
6	Delhi	2,97,240	22,89,48,382	16,50,321	10,71,43,528
7	Gauhati - Arunachal Pradesh	0	0	0	0
8	Gauhati - Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati - Mizoram	24,597	7,62,974	27,401	12,72,185
10	Gauhati - Nagaland	0	0	0	0
11	Gujarat	35,097	4,99,773	16,381	26,019
12	Himachal Pradesh	0	71,42,331	0	0
13	Jammu & Kashmir	79,179	3,90,25,178	7,46,501	45,50,461
14	Jharkhand	16,83,003	1,39,21,206	6,01,289	71,51,529
15	Karnataka	17,56,674	2,58,08,079	28,01,806	3,25,38,633
16	Kerala	13,69,050	5,75,30,231	20,06,844	85,93,824
17	Madhya Pradesh	16,90,284	22,28,67,422	1,11,32,033	52,06,34,534
18	Madras	41,55,509	14,31,14,075	74,22,924	7,40,31,597
19	Manipur	81,297	51,68,883	90,601	47,55,222
20	Meghalaya	0	7,97,702	1,97,553	32,32,396
21	Orissa	8,63,910	4,36,87,619	35,42,085	11,32,88,714
22	Patna	73,629	2,27,34,756	0	0
23	Punjab & Haryana	17,10,972	27,24,90,386	0	50,66,96,188
24	Rajasthan	32,20,014	9,96,10,154	12,24,485	27,24,485
25	Sikkim	0	11,61,836	1,26,461	41,50,464
26	Telangana	15,30,794	10,63,89,471	73,83,525	2,80,49,119
27	Tripura	2,34,180	60,82,005	0	6,19,005
28	Uttarakhand	4,00,000	1,64,50,000	1,50,000	2,00,200
	Total	3,39,67,238	1,96,56,47,706	12,12,26,264	2,49,64,72,557

e-Committee Outreach/ Training Programmes Conducted During the Month of January 2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	09.01.2025	ECT_9_2024	Assam Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	150
2	18.01.2025	ECT_15_2024	Assam Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	30
3	21.01.2025	ECT_4_2024	Assam Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	300
4	22.01.2025 & 24.01.2025	ECT_7_2024	Assam Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	200
5	18.01.2025	ECT_7_2024	Assam Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	20
6	19.01.2025	ECT_12_2024	Assam Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk	20
7	24.01.2025	ECT_13_2024 & ECT_16_2024	Assam Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	17
8	30.01.2025	ECT_13_2024 & ECT_16_2024	Assam Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	16
9	24.01.2025	ECT_13_2024	Assam Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	24
10	24.01.2025	ECT_16_2024	Assam Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	24
11	06.01.2025 & 07.01.2025	ECT_09_2024	Himachal pradesh judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	30
12	17.01.2025 & 18.01.2025	ECT_08_2024	Himachal pradesh judicial academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	30
13	12.01.2025	ECT_15_2024	Bihar Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	75

14	19.01.2025	ECT_9_2024	Bihar Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	300
15	25.01.2025	ECT_14_2024	Chandigarh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	89
16	04.01.2025 & 18.01.2025 & 25.01.2025	ECT_13_2024	Telangana State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	550
17	25.01.2025	ECT_15_2024	Telangana State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	70
18	25.01.2025	ECT_11_2024	Tripura- Agartala State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	32
19	05.01.2025	ECT_9_2024	Uttarakhand Judicial and Legal Academy	Refresher programme for Court Staff	Staff of District Judiciary	100
20	05.01.2025	ECT_13_2024	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	50
21	19.01.2025	ECT_9_2024	Uttarakhand Judicial and Legal Academy	Refresher programme for Court Staff	Staff of District Judiciary	44
22	18.01.2025	ECT_14_2024	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	302
23	08.01.2025 - 09.01.2025	ECT_17_2024	Delhi Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	130
24	10.01.2025	ECT_08_2024	Delhi Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	119
TOTAL						2722
